

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

211. CP/3437(MB)2018

IN THE MATTER OF

Leeyon Menddnasa

... Petitioner

Vs

Bilcare Ltd

... Respondent

Section 73(4) of Companies Act, 2013

Order Delivered on 01.05.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: None present

For the Respondent: None present

ORDER

CP/3437(MB)2018 – The present petition is filed in the year 2023 under section 73(4) of the Companies Act. On perusal of the orders of the years 2022-2023 there has been no representation by any of the counsel/party in this case. In view of the same, **CP/3437(MB)2018** is **dismissed** for **non-prosecution**. Counsel for the petitioner is granted liberty to move an application if issues still survive in the present case.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Manish Tiwari/